

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 2093 of 2021

Kashi Nath Pradhan ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. B.M. Tripathy , Sr. Adv.
For the State : Mr. B. N. Ojha ,Addl. P.P.

02/ 25.03.2021

Heard the parties through Video Conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Govindpur P.S. Case No. 66 of 2017 registered under Sections 143/341/342/447/353/504/506 of the Indian Penal Code.

Learned senior counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner under the leadership of the co-accused, was member of an unlawful assembly and after entering into the control room of Govindpur Electric Feeder and he closed it with chain. It is then submitted that the allegations against the petitioner are all false and he is a graduate Engineer and he has moved to Delhi for search of a job and during that period, he was not in the village. It is further submitted by learned counsel for the petitioner that the petitioner is not named in the FIR and he has been implicated in this case on the basis of confessional statement of the co-accused. It is next submitted that the petitioner is ready to co-operate with the investigation of the case hence, the petitioner be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioner.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioner shall be

released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M., 1st class, Jamshedpur in connection with Govindpur P.S. Case No. 66 of 2017 subject to the condition that the petitioner will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-